

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Rajendra Sharma  
CC No. CBI- 465/2019

31.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Mohd. Fareed, Ld. Sr. PP for CBI.  
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused and hence, list the matter for **12.10.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR )  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-31.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Prit Pal Singh  
CC No. CBI- 290/2019

31.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ld. PP for CBI.  
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **12.10.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR )  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-31.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Vijay Kumar Julka  
CC No. CBI- 405/2019

31.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ms. Neha Goel, Ld. APP for CBI.  
Sh. A.N. Tiwari, Ld. Counsel for accused Devender Sharma and Satish Jain.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

It is apprised by Ld. Counsel for accused that the death verification report of accused no. 5 is yet to be filed by the IO.

It is also submitted by Ld. Counsel that an application for supply of copies of 161 Cr.PC statements is also pending. In this respect counsel also submits that he would be satisfied with the ecopy of the statements. Hence, the IO is directed to file the ecopies of the statements recorded u/s 161 Cr.PC in the case. Ld. Counsel is directed to send his email ID to the Reader of the court and thereafter notice be issued to the IO for compliance. It is also apprised by Ld. Counsel that an application for further investigation on behalf of accused is also pending disposal.

**At request, list on 10.12.2020.**

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR )  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-31.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. M/s Sigma Input Output  
CC No. CBI- 375/2019

31.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Mohd. Fareed, Ld. Sr. PP for CBI.  
Sh. Sumit Kumar Vats, Ld. Counsel for M/s Sigma Input Output India Ltd, Kota Ramesh and J.V. Mohan.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

At request, list on **06.01.2021**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR)  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-31.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Chander Prakash Pabreja  
CC No. CBI- 273/2019

31.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ld. PP for CBI.  
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused and hence, list the matter for **12.10.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR)  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-31.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Chander Prakash Pabreja  
CC No. CBI- 274/2019

31.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ld. PP for CBI.  
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused and hence, list the matter for **12.10.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR )  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-31.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Harjeet Singh Bedi  
CC No. CR- 64/2019

31.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ld. PP for CBI.  
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused and hence, list the matter for **12.10.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR)  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-31.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Motilal Chandra  
CC No. CBI-256 /2019

31.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ms. Neha Goel, Ld. APP for CBI.  
None for accused.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

It is apprised by Ld. APP that plea bargaining application filed on behalf of accused is pending disposal and same is listed for 21.09.2020.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused and hence, list the matter for **24.12.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR )  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-31.08.2020



IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Manoj Kumar Dhingra  
CC No. CBI- 60/2019

31.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ld. PP for CBI.  
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **12.10.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR )  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-31.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Gyan Chand Aggarwal  
CC No. CBI- 509/2019

31.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ld. PP for CBI.  
Sh. Rajat Ashija, Ld. Counsel for accused no. 1 to 3..

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **24.11.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR )  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-31.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Nikhil Gosain  
CC No. CBI- 36/2019

31.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ms. Jyoti Rani Solanki, Ld. PP for CBI.  
Sh. Arvind Kumar, Ld. Counsel for accused Nikhil Gosain  
alongwith accused Nikhil Gosain in person through VC.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **06.01.2021**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR )  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-31.08.2020